

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8284 of 2021

Jay Shanker Singh @ Jay Shankar Singh

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the State : Ms. Nehala Sharmin, A.P.P.

02/08.09.2021 Heard Mr. R.S. Mazumdar, learned senior counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

The petitioner is an accused in connection with Mihijam P.S. Case No. 181 of 2017, corresponding to G.R. Case No. 1136 of 2017.

On verification of the Gold ornaments pledged before the Bank for securing agricultural gold loan some golds were found to be of inferior quality.

It has been stated by the learned senior counsel for the petitioner that the petitioner is an employee of Railway posted at Chittaranjan Locomotive Works.

It appears that before sanctioning of the loan to the petitioner certificate of purity has already been granted. The petitioner does not have any criminal antecedent as stated in this application. The petitioner is in custody since 08.04.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub-Divisional Judicial Magistrate, Jamtara in connection with Mihijam P.S. Case No. 181 of 2017, corresponding to G.R. Case No. 1136 of 2017.

(R. Mukhopadhyay, J.)